

SUPREME COURT OF INDIA

Nagorao S/O Vitthalrao Salunke

Vs.

Regional Officer, MIDC

C.A.No.9160/2017

(R.K.Agrawal and Abhay Manohar Sapre,JJ.,)

17.07.2017

JUDGMENT

R.K.Agrawal,J.,

SLP (Civil)No.11940/2017

1. Delay condoned.
2. Leave granted.
3. In view of the order dated 11.09.2015 passed in Civil appeal Nos.7070-7071 of 2015, these appeals are also disposed of by directing that 50% of the enhanced compensation granted to the appellants shall be released without security whereas balance of 50% shall be released to them on furnishing security to the satisfaction of the Reference Court.
4. The order(s) of the High Court is/are set aside and the appeals are allowed.